

HIGH COURT FOR THE STATE OF TELANGANA

ROC No. 394/SO/2020

Date: 12.4.2021

NOTIFICATION

Sub: COVID-19 Physical functioning of the Courts in the Unit of Rangareddy District other than the Courts situated at L.B. Nagar, Kukatpally, Medchal-Malkajigiri and Rajendra Nagar - Modified instructions - Issued.

- Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notifications in Roc.No.394/SO/2020, dt.07.11.2020.
3. High Court's Notifications in Roc.No.394/SO/2020, dt.18.02.2021 and 18.03.2021.
4. High Court's Notifications in Roc.No.394/SO/2020, dt.5.4.2021.
5. Letter Dis.No. 2096/CN/2021 dated 12.4.2020 of the Principal District Judge, Rangareddy.

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The Hon'ble High Court had earlier issued notification in the reference 3rd cited directing all the Subordinate Courts in the State, except the Courts at Hyderabad and Rangareddy headquarters, to start regular functioning with effect from 22.2.2021 as per the practice and procedure prior to COVID-10 pandemic. Accordingly, all the Courts in Rangareddy Judicial District, other than the Courts situated at L.B. Nagar, Kukatpally, Malkajigiri and Rajendra Nagar, started functioning regularly from 22.2.2021 onwards. Thereafter, pursuant to the information received from the Principal District Judge, Rangareddy at L.B. Nagar, as per the instructions in the reference 4th cited, all the Courts situated at L.B. Nagar, Kukatpally, Medchal-Malkajigiri and Rajendra Nagar were directed to work as per Phase-I of modified SOP in the reference 1st cited.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information received from the Principal District Judge, Rangareddy in the reference 5th cited, as directed all other Courts in Rangareddy Judicial District shall also work as per Phase-I of modified SOP in the reference 1st cited with immediate effect. The Principal District Judge shall ensure that all the latest guidelines/instructions regarding COVID-19 issued by the Central/State Governments of and the High Court from time to time, including maintaining physical distance, use of masks, sanitizers, etc., shall be adhered to in letter and spirit by the stakeholders.


REGISTRAR GENERAL
12.04.21

To

1. The P.S. to the Hon'ble Administrative Judge of Rangareddy District.
{for placing the same before His Lordship}.
2. The Principal District Judge, Rangareddy.
3. All the Registrars, High Court for the State of Telangana.
4. The Section Officers of O.P. Cell, WRC Cell.